

(W)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

C.P. 178/93 in  
Original Application No. 486/92

Tribunal's order

Dated: 14.2.94

Shri D.V.Gangal, counsel for the applicant.

Shri Subodh Joshi, counsel for the respondents.

2. Shri Gangal states that the respondents have failed to comply with the judgement and order of the Tribunal dated 19.7.93 in OA 486/92, in which a direction had been given that the order is to be complied within three months from the date of receipt of a copy of the order and furnishing the indemnity bond and sureties by the applicant. Shri Gangal states that the indemnity bond and sureties have been furnished by the applicant but the respondents have failed to pay the amount as directed by the Tribunal.

3. The learned counsel for the respondents has filed an affidavit with copy to the counsel for the applicant. He states that the respondents have filed an SLP in the Supreme Court against the judgement on 11.2.94. They have, however, not obtained any stay order from the Supreme court, staying the judgement of this Tribunal.

4. In view of the above, Shri Joshi prays for some more time to comply with the judgement.

5. In view of the fact that there is no stay order of staying the judgement from the Hon'ble Supreme Court in this matter, the respondents are directed to comply with the order of the Tribunal within two weeks from today, unless they are able to obtain a stay order from the Supreme Court in the meantime.

6. Keep the case for orders on C.P. on 28.2.94.

7. Copy of the order may be given to the parties.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)  
Member (J)